

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 297 of 2015 in  
DFR No. 1264 of 2015**

**Dated: 5<sup>th</sup> October, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**EID Parry (India) Ltd. ....Appellant(s)  
Versus  
Hubli Electricity Supply Co. Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent (s) : --

**ORDER**

Learned Counsel for the Appellant submits that Dasti service has not yet been effected on the respondent no.1. Dasti service is permitted again for service on respondent no.1.

Issue notice of the Appeal to Respondent No.1 returnable within two weeks from today. Counter affidavit/reply within two weeks thereafter and rejoinder, if any, by the appellant within a week.

Post these appeals for hearing on **6.11.2015**.

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**

*jps/vg*